

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.703
213/241- 242/ND/2021

IN THE MATTER OF:
Mr. Naresh Ummat

...APPLICANT

Vs.

M/s. Barracuda Camouflage Pvt. Ltd. and Ors.

...RESPONDENT

Section
U/s 241-242

Order delivered on 24.05.2023
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the Respondent

:
:Mr. Aayush Mitruka, Adv for R2
and R3

ORDER

No one has appeared on behalf of the Petitioner at the time of hearing of the matter. Ld. Counsel for the Respondent is present. Ld. Counsel for the Respondent submitted that the terms of the settlement have been received and as the Respondent resides outside India, getting their affidavit is a time consuming and expensive process. Therefore, prayed for accepting the terms of the settlement. Terms of settlement be filed by a joint application of the Counsels for Petitioners as well as Respondent within next week days so that the same can be taken on record and necessary orders will be passed on the withdrawal application i.e. CA/148/2023.

List the matter along with CAs on **07.06.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(P.S.N. Prasad)
Member (J)